

- (b) if so, the details thereof;
- (c) whether fake utilization certificates have been submitted for lifting of coal in BCCL and CCL;
- (d) if so, the details thereof;
- (e) whether Government would take concrete steps to root out corruption and bring transparency in the functioning of BCCL and CCL;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (g) Information is being collected and will be laid on the Table of the House.

Fuel supply agreement

4040. DR. JANARDHAN WAGHMARE:

SHRI N. K. SINGH:

Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that NTPC has refused to sign the Fuel Supply Agreement (FSA) with the Coal India Ltd. (CIL);
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of proposed penalty on CIL for non-supply of stipulated coal; and
- (d) the other measures taken by Government to improve coal supply to power producers?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) The Ministry of Coal has not received any refusal from NTPC for signing of the revised model Fuel Supply Agreement (FSA) with Coal India Limited (CIL). The FSAs to be signed by NTPC are mostly for additional units at the existing power stations, for which FSAs have already been signed. NTPC has requested CIL to consider signing of the FSA on the same parameters as existing with earlier NTPC plants but with revised trigger point on disincentive as per the Government directives.

(c) The CIL Board has approved of modified model Fuel Supply Agreements for signing with those Thermal Power Stations having long term Power Purchase Agreements (PPAs) with Distribution Companies (DISCOMS) and which have been commissioned between 1.4.2009 and 31.12.2011 and recommended by Central Electricity Authority/Ministry of Power. As per this model FSA, there is penalty @ 0.01% of the basic value for the shortfall quantity arising out of non-supply of stipulated coal, which is to be effective after 3 years of signing of FSA.

(d) To improve coal supply to the power plants, the Ministry of Coal has directed CIL to consider supply of coal as per Annual Contracted Quantity (ACQ) with assured level at 80% for the new Power Plants which have been commissioned and/or would get commissioned between 1.4.2009 and 31.3.2015. This dispensation will be applicable in respect of plants having long term Power Purchase Agreements (PPAs) with Distribution Companies (DISCOMS) and which have been identified by Central Electricity Authority/Ministry of Power. Ministry of Coal has also advised CIL to conclude FSAs with such power plants, which have already been commissioned till 31.12.2011, by 31.3.2012.

Allocation of coal blocks at Bhatgaon

4041. SHRI D. RAJA:

SHRI M. P. ACHUTHAN:

Will the Minister of COAL be pleased to state:

(a) whether it is a fact that CAG report has indicted the Madhya Pradesh Government for allocation of coal blocks of Bhatgaon II and Bhatgaon II (extension) at throw away prices to a single company resulting in losses of Rs. 1,052 crore to the public exchequer;

(b) if so, the details thereof;

(c) whether the Ministry has taken actions against those responsible for losses to public exchequer;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) The Central Government has not received any report from CAG in this regard.